

ITEM NO.22

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MS. GRACY L. BAWITLUNG

Criminal Appeal No(s). 30/2026

LAL JI

Appellant(s)

VERSUS

STATE OF U.P.

Respondent(s)

Date : 09-04-2026 This appeal was called on for hearing today.

For Appellant(s) :

Mr. Ankit, Adv.
Ms. Km Deepshikha, Adv.
Mr. D Verma, Adv.
Mr. Shankar Prajapati, Adv.
Mr. Anil Kumar, AOR

For Respondent(s) :

Mr. Garvesh Kabra, AOR
Mrs. Nikita Kabra Jaju, Adv.
Mrs. Pooja Kabra, Adv.
Mr. Ankur Agnihotri, Adv.
Mr. Aditya Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Sole respondent is duly represented.

Counter affidavit or reply, if any, be filed in the meantime.

As per office report, scanned copies of High Court and Trial Court records have been received. Let the soft copies of the same be provided to learned counsels for the parties.

List the matter before the Hon'ble Court.

Copy of this Record of Proceedings be furnished to the concerned Learned Advocate-on-Record for information and compliance.

GRACY L. BAWITLUNG
Registrar

AP